

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.05/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	POONAM GUPTA V/S MINISTRY OF CORPORATE AFFAIRS THROUGH ITS SECRETARY & ORS.
UNDER SECTION	50 OF COMPANIES ACT, 2013 R/W RULE 11 & 70 OF NCLT RULES, 2016

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Srijan Mehrotra, Adv.

: For the Appellant

Sh. J.N. Maurya, Adv.

: For the Respondents

ORDER

- 1.** Ld. Counsel representing the Appellant is present through VC and states that the registered office of the respondent company no.2 is in Mumbai, and therefore the present petition would not be maintainable before this Tribunal.
- 2.** In view thereof, he seeks to withdraw the present petition, so as to file the suitable petition before the Court of the competent jurisdiction.
- 3.** In view of the prayer made, the present petition is dismissed as withdrawn with liberty as aforesaid, in accordance with law.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*